GOVERNMENT OF GOA

Department of Revenue

Notification

No. 10/4/2005-RD/Part

Read: 1) Government Notification No. 10/7/87-RD dated 22-09-1987, published in the Official Gazette, Series II No. 27, dated 01-10-1987;

- 2) Government Notification No. 10/7/87-RD dated 27-10-1987, published in the Official Gazette, Series II No. 32, dated 06-11-1987;
- 3) Government Notification No. 10/7/87-RD dated 25-7-1989, published in the Official Gazette, Series II No. 19, dated 10-8-1989;
- 4) Government Notification No. 10/7/87-RD dated 14-01-1991, published in the Official Gazette, Series II No. 06, dated 09-5-1991;
- 5) Government Notification No. 10/3/89-RD (Admn.) dated 06-09-2000, published in the Official Gazette, Series I No. 25, dated 21-9-2000.

In exercise of the powers conferred by clause (a) of sub-section (2) and sub-section (3) of Section 41 of the Goa Buildings (Lease, Rent and Eviction) Control Act, 1968 (Act No. 2 of 1969) (hereinafter referred to as the —said Act|) and all other powers enabling it in this behalf and in supersession of the notifications cited above as also all other notifications issued in this regard, the Government of Goa, hereby appoints every Civil Judge Junior Division in the State of Goa, as a Authorised Officer and also as a Controller, for the purposes of the said Act, within the jurisdiction of their respective local limits and direct that all the applications and/or proceedings now pending before the existing Authorised Officers, Controllers and Additional Controllers shall be transferred to the Civil Judge Junior Division having jurisdiction thereof, who shall proceed to deal with such applications and /or proceedings from the stage which was reached before such transfer or from any earlier stage or de novo, as such Civil Judge Junior Division may deem fit.

This notification shall come into force with immediate effect from 1st July, 2013.

By order and in the name of the Governor of Goa.

Anju S. Kerkar,

Under Secretary (Revenue-II).

Porvorim, 27th June, 2013.

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